

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Cr1)... 2013
CRLMP.NO(s). 359(From the judgement and order dated 12/10/2012 in CRLA No.6780/2006 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

SUBHASH SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln(s) for exemption from surrendering)

Date: 18/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
(IN CHAMBERS)For Petitioner(s) Mr. S.S. Kulsrestha, Sr. Adv.
Mr. O.P. Gupta, Adv.
Mr. Naresh Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E RHeard learned counsel for the petitioner.
Exemption from surrendering is rejected.
However, six weeks' time is granted to the petitioner to
surrender and file proof thereof.
List the matter after the needful is done.| (KUSUM SYAL)
| SR.P.A
|| | (S.S.R. KRISHNA)
| | COURT MASTER
| ||
|
|